

BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1

IA 815 of 2020 in CP(IB) 137 of 2018

Coram: MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.04.2021

Name of the Company:

Bank of India

V/s

Diamond Power Infrastructure Ltd

Section:

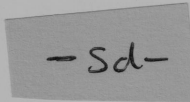
60(5)/7 of Insolvency and Bankruptcy Code, 2016

ORDER

Both side's Learned Counsels appeared.

In view of the office order dated 19.04.2021 regarding sharp increase in Covid-19 cases throughout the Country. It has been decided to take up only urgent matters through Video Conference w.e.f. 20.04.2021 at all NCLT Benches, hence, this matter is adjourned to 22.06.2021.


(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)


(MADAN B GOSAVI)
MEMBER (JUDICIAL)

Dated this the 20th day of April, 2021.

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